## GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:1036
ANSWERED ON:29.11.2012
NORMS OF AIBP
Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

## Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether some State Governments have asked the Union Government to review the norms for the Accelerated Irrigation Benefit Programme (AIBP) as the existing norms are very stringent and a large number of irrigation projects do not get funds;
- (b) if so, the reaction of the Union Government thereto;
- (c) whether several large and small irrigation projects started from the Central grant under the AIBP during the Ninth Five Year Plan are still incomplete;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the Government to complete the said projects?

## **Answer**

## THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) & (b) The performance of the Accelerated Irrigation Benefits Programme (AIBP) is reviewed by the Ministry of Water Resources from time to time and particularly on yearly basis with the Principal Secretaries/ Secretaries (Water Resources/ Irrigation Department) of the respective State Governments in order to achieve further improvement in its implementation, to discuss important issues which include physical and financial progress of the projects. Accordingly, the guidelines for Accelerated Irrigation Benefit Programme (AIBP) funding are being revised from time to time in order to enhance the scope of funding as well as to allow special consideration for the regions lagging behind in development. The parri passu implementation of Command Area Development with AIBP, changes in quantum of Central Assistance (CA), simplification of the procedure for approval for the projects are among the suggested reforms in the proposals for XII Plan.
- (c) to (e) Yes Madam. The details of the ongoing Major/Medium Irrigation

(MMI) projects funded under AIBP since IX Plan and the reasons for their delay is at Annexure-I. The Union Government provides Central assistance under Accelerated Irrigation Benefits Programme (AIBP) to the State Governments on their requests and as per the Guidelines of AIBP for completion of approved ongoing irrigation projects. Shortcomings in the implementation of AIBP are generally addressed during monitoring visits by Central Water Commission (CWC) field offices. Various bottle necks which affect the implementation of AIBP are brought to the notice of implementing agencies and others concerned. State Governments are supposed to submit action taken report resolving bottle necks reported by CWC.